

श्री शिवराज जी पाटिल: मेरा पूरा जवाब सुनने से पहले ही माननीय सदस्य उठकर चले गये।

(अवधान)

श्री शिवराज जी पाटिल: हमारी गवर्नमेंट सर्विस में भी पूरी तरह से इक्वीलिटी है, वह कहने की स्थिति में अभी हम नहीं हैं। अलग-अलग स्थानों में काम करने वाले लोग या जो बहुत पहले रिटायर हो चुके हैं, जिनकी जिम्मेदारी कम है और जो आज रिटायर हो रहे हैं, उनकी जिम्मेदारी ज्यादा है, ये नैसर्गिक परिस्थितियाँ उसके अन्दर हैं। इन नैसर्गिक परिस्थितियों को भुलाया नहीं जा सकता। इसके बाद भी हमारा प्रयास है कि इस प्रकार की जो परिस्थिति है, उसमें जितनी कमी कर सकें उतनी कमी करें। इस ओर हमारे प्रयास जारी हैं, लेकिन यहाँ पर इतना समय नहीं है कि सारी चीजें रकौ जा सकें।

Spirit Scandal

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*315. SHRI K. LAKKAPPA:
SHRI S. M. KRISHNA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Kerala and Tamil Nadu Governments have ordered judicial enquiries separately into the spirit scandal;

(b) if so, the details thereof; and

(c) whether it is proposed to make enquiries at the Central level and if so, how?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):
(a) and (b). The Government of Tamil Nadu have ordered a judicial inquiry into the matter. The Government of Kerala have also decided to hold a judicial inquiry.

(c) The matter is under consideration of the Government.

SHRI K. LAKKAPPA: This is one of the biggest spirit scandals in living memory. What has been reported is only the tip of the iceberg. Two States are involved in this scandal, one, Kerala run by the Marxist Government and the other, Tamil Nadu run by AIDMK. The Marxist Government is at the receiving end, and the Tamil Nadu Government is at the sending end. Transporters are involved, and all the transactions are illegal. Even the Excise Minister and the entire Marxist Government is involved in this scandal.... (Interruptions). It is only the tip of the iceberg.... (Interruptions). It is a fifty-crores rupees scandal.... (Interruptions).

MR. SPEAKER: Please put your question.

AN HON. MEMBER: On a point of order.

MR. SPEAKER: No point of order in Question Hour.

The Minister has already said that the judicial enquiry is going to be there. What more do you want?

SHRI K. LAKKAPPA: Two States are involved in this. Even the appointment of the judge, Kailasam, has been resented, because they have appointed him only in order to wash off that scandal....

MR. SPEAKER: You are not putting the question.

SHRI K. LAKKAPPA: The Kerala Government has not come forward even today to appoint an enquiry commission. Therefore, I am asking the hon. Minister.... (Interruptions).

MR. SPEAKER: Mr. Kurien, please sit down.

SHRI K. LAKKAPPA: In view of the dispute between the two States and the scandal being manipulated by the appointment of an eye-wash enquiry, I am asking for a central probe.... (Interruptions).

MR. SPEAKER: I will not allow you like this.

PROF. P. J. KURIEN: He is making allegations against a State Govt., it should be expunged.

MR. SPEAKER: No question of that.

SHRI YOGENDRA MAKWANA: The Government has received memorandum from 22 MPs and certain MLAs also from both the States and I said to the Hon. Member that it is under the consideration of the Government of India to appoint a Commission of Inquiry.

SHRI SATYASADHAN CHAKRABORTY: Are you going to appoint in Haryana? (Interruptions).

MR. SPEAKER: I will allow supplementary to you. Why like this? Why can't you have some decerum?

SHRI K. LAKKAPPA: Sir, it is of great concern. The Hon. Home Minister has said that now even MPs of the concerned States and also MLAs have submitted a memorandum.

MR. SPEAKER: Are you going to put any question?

SHRI K. LAKKAPPA: Sir, kindly listen to me patiently.

MR. SPEAKER: Not patiently. I want question.

SHRI K. LAKKAPPA: He has agreed that there are memorandum from the MPs and MLAs. I would like to demand the Hon. Minister to have a Central probe. (Interruptions).

अध्यक्ष महोदय : प्रश्न बंद है। मैं आपको भी एलाउ करूँगा।

Why are you behaving like that? I want you to put a question, not demand.

SHRI K. LAKKAPPA: Sir, in view of the fact that it is under consideration, I would like to know at what

particular point of time and how soon the Hon. Home Minister will appoint a Central probe? And in view of the seriousness of the situation will he...

(Interruptions)

MR. SPEAKER: Please sit down. Just see the Question List. Please be patient.

SHRI YOGENDRA MAKWANA: Sir, as two States are involved in this issue, I have already said the Centre is considering to appoint a Commission of Inquiry.

SHRI K. LAKKAPPA: How soon?

SHRI YOGENDRA MAKWANA: It will be done as early as possible.

SHRI SATYASADHAN CHAKRABORTY: May I ask the Hon. Home Minister through you, when the Kerala and Tamil Nadu Governments have ordered judicial inquiry into the whole affair and the two State Governments have already taken steps, is it appropriate on the part of the Central Government to declare on the floor of the House that they are going to appoint a Commission? When such things occurred in Delhi and Haryana, did they appoint any Commission or was there any proposal? What is the reason why these States are singled out? I am sure it is with a political motive.

SHRI YOGENDRA MAKWANA: Sir, I said that more than one State is involved in this case and there are representations from the MPs and some MLAs making many allegations in this case. And one State has already appointed a Commission, and the other State has said it is under process. So, in that case if it is desirable, the Centre should appoint an inquiry commission which can go into all this matter.

DR. SUBRAMANIAM SWAMY: Sir, I am also one of the MPs who signed for a Central Inquiry. But, I would like to know from the Minister what kind of inquiry he is thinking

of, because one of the parties in Tamil Nadu wants a CBI inquiry, whereas the Janata Party wants sitting Supreme Court Judge to enquire in a judicial set up. Has the Government considered this question, i.e., as to the form the enquiry would take? I know Government has not made up its mind finally. But what form of enquiry. Would the Government consider a judicial enquiry?

SHRI YOGENDRA MAKWANA: The Government is seriously considering and an appropriate enquiry will be there.

MR. SPEAKER: Shri Chitta Basu.

(Interruptions)

MR. SPEAKER: I will come to you—one by one. I am looking at all sides... Because his State is also concerned, I have to call him.

SHRI CHITTA BASU: May I know from the hon. Minister whether the Central Government consulted the concerned Governments, viz. the Government of Tamil Nadu and the Government of Kerala, before taking the decision of having an enquiry from the Centre instituted, to go into the matter? Does not the Government consider it desirable to consult the State Governments which are legally constituted?

MR. SPEAKER: That comes into that.

SHRI K. LAKKAPPA: rose (Interruptions).

SHRI YOGENDRA MAKWANA: When the Government takes the decision, all matters will be considered. (Interruptions).

SHRI C. T. DHANDAPANI: This is a serious matter involving two State Governments. People are agitated very much in Kerala as well as in Tamil Nadu. Twenty-thousand Congress

(I) workers were taken into custody, when they were demanding a judicial enquiry. In the same way, in Tamil Nadu, 10,000 people belonging to DMK have been arrested. I must thank the Deputy Speaker also. He was kind enough to visit the jails and look after the arrested MPs. (Interruptions) This is a criminal act of VIPs, involving an amount to the tune of Rs. 35 crores. Secondly, it is not only the spirit. Molasses are also illegally transported from Tamil Nadu. The Central Molasses Board has directed Tamil Nadu to supply 60 lakhs litres to Andhra Pradesh. Whereas Tamil Nadu refused to supply to the Andhra Pradesh Government, it supplied to illegal transporters who manufacture arrack, by converting the molasses.

The Minister has referred to the Commission constituted by the Tamil Nadu Government, viz. the Kailasam commission. According to the terms of reference of the Kailasam commission, only matters which took place during October and November 1980 are going to be enquired into. They relate only to two months. But the scandal was taking place right from 1978.

There is another points. (Interruptions) Please face realities. Why are you afraid of this? (Interruptions) According to the same terms of reference, if any irregularities come to light during such an enquiry, they will recommend suitable measures to prevent such irregularities in the future. So, the commission of Enquiry constituted by the Tamil Nadu Government will see that it prevents any irregularities in the future—which amounts to saying that they will not punish any culprits. This is according to the terms of reference. Therefore, I would ask the Minister to when the enquiry commission is going to be constituted. Even under the Commission of Enquiry Act, i.e. the amended Act of 1979, there is a clear indication that when two Governments are in-

volved, there is a constitutional obligation. When two Governments are involved in this matter, according to Article 307, when is the Government going to constitute a commission of enquiry?

MR. SPEAKER: He has already replied.

SHRI YOGENDRA MAKWANA: As early as possible.

MR. SPEAKER: Now Prof. Kurien.

PROF. P. J. KURIEN: rose (Interruptions)

MR. SPEAKER: I can allow one person. I cannot allow every one. So many supplementaries I have allowed on this question.

PROF. P. J. KURIEN: The Minister has already replied that an enquiry is under consideration of the Central Government.

He has already said that the Government of Kerala and the Government of Tamil Nadu have also ordered a judicial enquiry. Is the Centre—considering another enquiry because they do not have faith in the Tamil Nadu and Kerala Governments or they do not have faith in the Judiciary of these two States? (Interruptions) This is an pertinent question.

MR. SPEAKER: You have asked a question. Let him answer it.

PROF. P. J. KURIEN: Is he aware of the fact that the illegal spirit movement has been taking place not only in Tamil Nadu but also in Karnataka since last year? (Interruptions) If at all there is an enquiry, will he include also? (Interruptions)

SHRI YOGENDRA MAKWANA: There is no question of lack of faith in any State. There is a matter which concerns more than one State. There are many memoranda and representations from different sections of the society including Members of Parlia-

ment. Therefore, the Government is serious about... (Interruptions).

MR. SPEAKER: He has asked a specific question.

(Interruptions)

MR. SPEAKER: He is answering it. Please sit down.

SHRI YOGENDRA MAKWANA: When the enquiry is instituted, the terms of reference will be decided.

(Interruptions)

MR. SPEAKER: Shri Rajesh Pilot.

PROF. P. J. KURIEN: He has not answered that question. My question is very specific. The second part of my question is, when already a judicial enquiry has been ordered by the two Governments, why another enquiry is being held because of lack of confidence in the judiciary. That specific question, he must answer.

SHRI YOGENDRA MAKWANA: It has nothing to do with the question of confidence in the judiciary. We have faith in the judiciary. There is no question about it.

(Interruptions)

MR. SPEAKER: Listen to him. He says, there are two.

SHRI YOGENDRA MAKWANA: I said in the beginning since there are many representations from MPs and MLAs, two separate enquiries cannot be instituted for one issue. Therefore, the Centre is deciding... (Interruptions)

MR. SPEAKER: Shri Rajesh Pilot.

PROF. P. J. KURIEN: He is evading the answer. (Interruptions)

SHRI YOGENDRA MAKWANA: In the case of two enquiries, there will be different conclusions and different findings from both the commissions and it will be a problem.... (Interruptions)

MR. SPEAKER: Mr. Rajesh Pilot.

(Interruptions)

MR. SPEAKER: No, no. Please sit down.

(Interruptions)

SHRI RAJESH PILOT: The Central Government is going to order an enquiry. Will the hon. Home Minister assure the House that—because our previous Home Minister, Chaudhuri Charan Singh and the Home Ministry had made these enquiries, if I do not use the wrong word, a mockery for the nation like the Shah Commission Enquiry—no fabrications will be done and it will be justified; and they shall be put in the right way? (Interruptions) Today, if you tell the citizens about these enquiry commissions, they do not believe. Will he assure this House that justice will be done in this case? (Interruptions).

(Interruptions)

अध्यक्ष महोदय: आपको भी एलाउ किया है मैंने। आप मुझे सुनते ही नहीं।

SHRI RAJESH PILOT. If you go to any citizen and talk about these enquiry commissions, they laugh. Would he assure the House and the nation that justification will be done and no fabrication which had been done in other enquiries will be followed this time?

(Interruptions)

SHRI YOGENDRA MAKWANA: All the previous enquiries mentioned were held just to malign certain individuals who were held in high esteem by the people of this country. It is not an enquiry of that nature; and this is not for victimising anybody; it is just to find out the truth an enquiry will be instituted and necessary action will be taken.

(Interruptions)

SHRI E. BALANANDAN: The Minister had explained about the judicial enquiry which has already

been ordered in Tamil Nadu and Kerala. While the enquiry is going on, he has given another reason saying that some MPs and MLAs have given their representations.

MR. SPEAKER: That has been replied to.

(Interruptions)

SHRI E. BALANANDAN: While the enquiry is going on, he said,.....

(Interruptions)

MR. SPEAKER: No, irrelevant.

SHRI E. BALANANDAN: He has given another reason that some MPs and MLAs have given their representations.

MR. SPEAKER: That has already been replied to.

SHRI E. BALANANDAN: My question is when MPs and MLAs have given their representations....

MR. SPEAKER: I know that has been replied to.

SHRI E. BALANANDAN: His basis is that MPs and MLAs have represented.

MR. SPEAKER: No, no, not at all; I have heard it. I over-rule it.

(Interruptions)

MR. SPEAKER: He said, two different enquiries. This is one of the reasons.

SHRI E. BALANANDAN: That is not the point. The reason they say is this.

MR. SPEAKER: No. I over-rule this.

SHRI E. BALANANDAN: In Kerala and Tamil Nadu when more M.Ps. are against it, then how can they hold another enquiry?

MR. SPEAKER: No, not allowed.
Shri Chavan.

SHRI YESHWANTRAO CHAVAN:
I am practically on the same point. Perhaps you may again over-rule it. The main point is that we have no objection against an enquiry about scandals and corruption, this and that. But now when we see here that one set of judicial enquiry has been already ordered,....

MR. SPEAKER: There are two, Sir.

SHRI YESHWANTRAO CHAVAN:
But now when we see here that one set of enquiry has already been ordered, are we going to have another judicial enquiry on the same facts, on the same allegations by the Centre? Will it not be a sort of contradiction between the two judicial enquiries if they come to different conclusions?

PROF. MADHU DANDAVATE:
Because there are two, they want a third one.

SHRI YESHWANTRAO CHAVAN:
Then it creates a suspicion in the mind of the people whether there is any political motive. I don't say it is so, but you are unnecessarily creating a condition so that somebody can suspect it. (Interruptions).

गृह मंत्री (श्री कल्ल सिंह) : जानरेबल स्पीकर साहब, यह विंडिक्टवर्नस या पॉलिटिकल माटीक्शेन का सवाल नहीं है। यह इंडिविजुअल का सवाल नहीं है। एक से ज्यादा स्टेट्स में यह स्कैंडल हुआ। इसकी सीरियसनेस बं दोनों स्टेट्स मानती है। इसी लिए एक स्टेट में एनक्वायरी कमीशन मुकर्रर कर दिया है (ब्यबधान) और दूसरी स्टेट एनक्वायरी कमीशन बनाने की सोच रही है, उस पर गौर कर रही है। सेंट्रल गवर्नमेंट के पास भी मामला आया है। हम सब ला पार्यट्स को देखेंगे और तमाम चीजों को कनसिडर करेंगे। कनसिडरेशन के बाद अगर जरूरी हुआ, तो हम एनक्वायरी कमीशन बिठावेंगे। यह मामला विचाराधीन है। इस लिए जब

तक वह विचाराधीन है, तब तक टर्म्स आफ रेफरंस की बात, और यह सोचना कि वह कैसे करेगा, यह जरूरत से पहले और समय से पहले है। जब एनक्वायरी कमीशन मुकर्रर हो जायेगा, तब यह सवाल पैदा होगा कि यह क्या करेगा, क्या नहीं करेगा। (ब्यबधान)

MR. SPEAKER: Shri K. Pradhani
Q. No. 316.

SHRI B. V. DESAI: Can we take up
Q. No. 320 also along with it?

एक माननीय सदस्य: दोनों मंत्री अलग अलग बातें कह रहे हैं। (ब्यबधान)

अध्यक्ष महोदय: आप सुनते तो हैं नहीं। वही जवाब है। कोई अंतर नहीं है।

(ब्यबधान)

अध्यक्ष महोदय: अगर आपने इस बारे में कुछ करना है, तो मुझे नोटिस दीजिए।

(ब्यबधान)

MR. SPEAKER: If you have got any objection, come to my Chamber.

(Interruptions)

अध्यक्ष महोदय: Not allowed.

आप को अगर कोई उत्तर गलत लगता है तो मेरे पास आ जाइए।

This is not the way.

(Interruptions).

अध्यक्ष महोदय: आप ऐसा करते हैं जैसे आप ने पढ़ा नहीं है। आप पढ़ कर आइए और दीजिए, अगर कोई चीज गलत हो तो मुझे बताइए।

Self-Employment Projects during the
Sixth Plan

*316. SHRI K. PRADHANI: Will the Minister of PLANNING be pleased to state:

(a) whether Government have a proposal to adopt some self-employment projects during the Sixth Plan period;

(b) whether such self-employment schemes will be launched in the rural areas of Orissa;